

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr.

....Appellants

Vs.

Liquidator, Nizam Deccan Sugars Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J, Advocates

**For Respondents: Mr. Hemant Chaudhri, Mr. Gaurav Soni and Mr. Piyush Chopra, Advocates for R-3 to7.
Mr. B.K.V Subrahmanyam, Advocate for R-1&2.
Mr. P.B.A Srinivasan, Mr. Avinash Mohapatra and
Ms. Ichchha Kalash, Advocates for R-8 to 11.**

With

Company Appeal (AT) (Ins) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors.

....Appellants

Vs.

Nizam Deccan Sugars Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J, Advocates

**For Respondents: Mr. Hemant Chaudhri, Mr. Gaurav Soni and Mr. Piyush Chopra, Advocates for R-3 to7.
Mr. B.K.V Subrahmanyam, Advocate for R-1&2.
Mr. P.B.A Srinivasan, Mr. Avinash Mohapatra and
Ms. Ichchha Kalash, Advocates for R-8 to 11.**

ORDER

06.02.2020: Due to paucity of time these matters could not be taken up.

Post these Appeals 'For Admission (After Notice)' on **27th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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